

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-02-2024 AT 10:30 AM**

**IA(IBC) 385/2024 & IA(IBC) 1568/2023 in Company Petition IB/144/2022**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

RARE Asset Reconstruction Ltd

**...Petitioner**

**VS**

Smt. Neetu Gupta & M/s. MBS Impex Pvt Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 385/2024:** Ld. Counsel Shri Rajesh Herur for the Applicant and Shri Srikant Rathi, Ld. Counsel for the Respondent present. This is an application filed to advance the date of hearing from 16.02.2024 to 13.02.2024 and to take on record the repayment plan submitted by the Petitioner. List for hearing on 04.03.2024

**IA (IBC) 1568/2023:** Ld. Counsel Shri Srikant Rathi for the Applicant present. Orders not pronounced in view of IA (IB) 385/2024. List for hearing on 04.03.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**